

WP(C). No. 393 of 2013

28.3.2014

HON'BLE THE CHIEF JUSTICE

Ms. A. Kharumnuid, Advocate, present for the petitioner.

Mr. KP Bhattacharjee, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file counter affidavit.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

BA. No. 11 of 2014

28.3.2014

HON'BLE THE CHIEF JUSTICE

Shri. AH Hazarika. Advocate, present for the applicant.

Shri. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Heard.

By means of this Bail Application, the applicant has sought release of accused Abdul Awal on bail, who is in jail in Dalu P.S. Case No. 8 (2) of 2014 relating to offence punishable under Section 22 (c) and 23 (c) of the Narcotics Drugs and Psychotropic Substances Act, 1985.

Learned counsel for the applicant submitted that the accused has been falsely implicated. It is also pleaded that the Codeine Phosphate in 563 bottles of cough syrup which are said to have been recovered from 3 persons carried in the vehicle, weighs less than 6 grams, and the maximum small quantity under Entry 28 of the Schedule of the Act is 10 grams. It is also pointed out that it is not clear as to from whom out of the three accused the recovery was made. It is pleaded that the case of present accused is similar to co-accused Mukul Hassan and Md. Abdul Faruk who have been directed to be released on bail. Lastly, it is argued that even if the case of prosecution is accepted, only provisions of Drug Control Act would get attracted.

In the above circumstances, without expressing any opinion as to the final merits of the case, this Court is of the view that accused, Abdul Awal deserves bail.

Accordingly, bail application is allowed. Let accused, Abdul Awal, be released on bail on executing a personal bond and furnishing two sureties each of the like amount to the satisfaction of the Special Judge/ Sessions Judge, West Garo Hills, Tura.

(Prafulla C.Pant)
CHIEF JUSTICE

S.Rynjah

WP(C). No. 1 of 2014

28.3.2014

HON'BLE THE CHIEF JUSTICE

Mr. K.Paul, Advocate, present for the petitioner.

Mr. AH Hazarika, Govt. Advocate, present for respondent No. 1.

Mr. R.Sahu, Advocate, present for the respondent No. 3.

Learned counsel for the respondents pray for and are allowed further 4(four) weeks' time to file their counter affidavits.

List after 4(four) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 2 of 2014

28.3.2014

HON'BLE THE CHIEF JUSTICE

Mr. AH Hazarika, Advocate, present for the petitioners.

Mr. H.Kharmih, Govt. Advocate, present for the respondents No. 1 to 4.

Mr. D.Thaimai, Advocate, present for the respondents No. 5 and 6.

Learned counsel for the respondents pray for and are allowed further 4(four) weeks' time to file their counter affidavit.

List after 4(four) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 9 of 2014

28.3.2014

HON'BLE THE CHIEF JUSTICE

Mr. KP Bhattacharjee, Advocate, present for the petitioner.

Mr. S.Sen. Gupta, Govt. Advocate, present for the respondents.

Affidavit-in-opposition has been filed on behalf of respondents No. 1 to 5. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed 3(three) weeks' time to file the rejoinder affidavit.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 27 of 2014

28.3.2014

HON'BLE THE CHIEF JUSTICE

Mr. HG Baurah, Advocate, present for the petitioner.

Ms. P.Roy, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 28 of 2014

28.3.2014

HON'BLE THE CHIEF JUSTICE

Mr. S.Dey, Advocate, present for the petitioner.

Mr. H.Kharmih, Govt. Advocate, present for the respondents No. 1, 2 and 3.

Learned counsel for the respondents No. 1, 2 and 3 prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks. Meanwhile, the petitioner is allowed to file additional affidavit.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 29 of 2014

28.3.2014

HON'BLE THE CHIEF JUSTICE

Mr. S.Dey, Advocate, present for the petitioner.

Mr. H.Kharmih, Govt. Advocate, present for the respondents No. 1, 2 and 3.

Learned counsel for the respondents No. 1, 2 and 3 prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks. Meanwhile, the petitioner is allowed to file additional affidavit.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 93 of 2013

28.3.2014

HON'BLE THE CHIEF JUSTICE

Mr. HL Shangreiso, Advocate, present for the petitioner.

Mrs. NG Shylla, Govt. Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further 2(two) weeks' time to file the rejoinder affidavit.

List after 2(two) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 206 of 2013

28.3.2014

HON'BLE THE CHIEF JUSTICE

Mr. R.Sahu, Advocate, present for the petitioner.

Mr. KP Bhattacharjee, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file counter affidavit.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 215 of 2013

28.3.2014

HON'BLE THE CHIEF JUSTICE

Mr. D.Thamei, Advocate, present for the petitioner.

Mr. H.Kharmih, Govt. Advocate, present for the respondents.

Learned counsel for petitioner prays for and is allowed 2(two) weeks' time to file rejoinder affidavit.

List after 2(two) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 272 of 2013

28.3.2014

HON'BLE THE CHIEF JUSTICE

Mr. R.Gurung, Advocate, present for the petitioner.

Ms. I.Lyngwa, Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further 2(two) weeks' time to file rejoinder affidavit.

List after 2(two) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 297 of 2013

28.3.2014

HON'BLE THE CHIEF JUSTICE

None present for the petitioner.

Ms. P.Roy, Advocate, present for the respondents.

List this matter on 1-4-2014.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 299 of 2013

28.3.2014

HON'BLE THE CHIEF JUSTICE

Mr. R.Sahu, Advocate, present for the petitioner.

Mr. KP Bhattacharjee, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file counter affidavit.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 345 of 2013

28.3.2014

HON'BLE THE CHIEF JUSTICE

Mr. S.Dey, Advocate, present for the petitioner.

Mrs. NG Shylla, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file counter affidavit.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 355 of 2013

28.3.2014

HON'BLE THE CHIEF JUSTICE

Mrs. S.Bhattacharjee, Advocate, present for the petitioner.

Mr. S.Sen. Gupta, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file counter affidavit.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 370 of 2013

28.3.2014

HON'BLE THE CHIEF JUSTICE

Ms. P.Roy, Advocate, present for the petitioner.

Mr. KP Bhattacharjee, Govt. Advocate, present for the respondents.

Affidavit-in-opposition has been filed on behalf of respondents No. 1 and 2. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed 2(two) weeks' time to file rejoinder affidavit.

List after 2(two) weeks.

S.Rynjah

CHIEF JUSTICE

